Telangana Cable Operators Federation (TCOF)

(Regd. No. 859/2014)

H.No. 37-102/302, Sree Colony, Neredmet, Malkajgiri, Secunderabad. R.R. Dist, Telangana State Cell:, 9959112000,9247866175 E-mail Id: tcof8592014@gmail.com

U.Ramesh

President

A.Surender Yadav

Vice president

K.Sunil Kumar

Secretary

C.Eshwar Raju

P. Gyaneshwar Yadav

Joint Secretary Treasurer

Date: 7th march, 2016.

To,

Principal advisor Telecom Regulatory Authority of India (TRAI) New Delhi

Sir,

Sub: Digitization in Phase 3 and Phase 4.

Sir,

It is respectfully submitted that Phase 3 Digitization cannot be affected by which is the sunset date fixed by Ministry.

It is submitted that we have not yet received set-top boxes and our MSOs are not willing to supply set top boxes as they do not have sufficient number. It is also submitted that the draft agreement proposed by them is totally one sided and will result in the total business of ours being taken over by MSO even before model agreement is prescribed by your office. & according to your rule MSO'S are not supplying BIS mark STB'S Then it will be useless to give model draft as we will be thrown on the streets if agreement suggested by MSO in forced upon us we request your office to give model agreement as required by Law for all these years. This has led to problems in Phase I and Phase 2 areas also.

It is also pointed out that consumers cannot be brought on digital network because customers are not ready to buy the set top box. because customers shifting from one place to another the same set top is not working hence we request you to kindly resolve the problems facing by customers

We also request you to kindly resolve the problems facing by operators & subscribers in phase I & II & implement in phase III & IV

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we have some points below for your kind consideration & action

- 1. 1. Digitisation should be voluntary and not mandatory.
- 2. 2.STB should be owned by the customer and not the MSO.
- 3. 3. Broadcasters must publish a la carte rate inclusive of MSO & LMO share.
- 4. 4. MSO-LMO revenue must be reviewed.
- 5. 5. Customer Application Form (CAF) will be kept with the LMOs & copy of the same will be given to MSO.
- 6. 6. Subscriber billing should be generated by LMO.
- 7. 7. Right to switch on & off STB should be with the LMO.
- 8. 8. LMOs must be brought under licensing regime with a permanent license.
- 9. 9STB'S should be interoperable.

hoping your action & reply

Thanking You,

withregards

SUNIL KUMAR

Secretary